

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Customs Appeal No.70118 of 2022

(Arising out of Order-in-Appeal No.NOI-CUSTM-000-APP-789-2021-22, dated -25/11/2021 passed by Commissioner (Appeals) CGST, Noida)

Commissioner, Customs, NoidaAppellant
(Concor Complex, Greater Noida, Uttar Pradesh-201311)

VERSUS

M/s Vishwa Enterprises,Respondent
(Ground Floor, A-1/2, Shop No. 5 Keshav Puram,
New Delhi, 110035)

APPEARANCE:

Shri A.K. Choudhary, Authorized Representative for the Appellant
Absent for the Respondent

CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.-70040/2025

DATE OF HEARING/ DECISION : 31.01.2025

P. K. CHOUDHARY:

When the matter was called learned Departmental Representative appearing on behalf of the Revenue has produced a letter dated 20.01.2025 requesting withdrawal of their appeal on the basis of revised Monetary Limit dated 02.11.2023 for filling appeal by the Department before the Tribunal. Accordingly, the appeal filed by the Appellant-Department is dismissed as withdrawn.

(Dictated and pronounced in open court)

Sd/-
(P. K. CHOUDHARY)
MEMBER (JUDICIAL)

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